

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 6
(IB)-448(PB)/2019

IN THE MATTER OF:

Mr. Uttam Chand Nahta

....

PETITIONER

Vs

EMAAR MGF Land Ltd.

....

RESPONDENT

SECTION:

Under Section 7

Order delivered on 26.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Sameer Gupta, Advocate

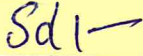
For the respondent

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 01.03.2019.

Process dasti.

List the matter on 01.03.2019.

 Sdl

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

 Sdl

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)